

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 396/AT/2019**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW Solar PV Projects (Tranche-II) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the Standard Bidding Guidelines dated 3.8.2017

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy & Ors.

Date of Hearing : 10.1.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri M. G. Ramachandran, Senior Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri Atulya Kumar Naik, SECI  
Shri Tarun Mukhija, SECI  
Shri Dushyant Manocha, Advocate, BRPL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, for adoption of tariff for 600 MW Solar PV Projects (Tranche II) connected to the inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017. Learned senior counsel for the Petitioner submitted that tariff discovered pursuant to the competitive bidding process for the individual power projects as well as weighted average pooled rate is Rs. 2.44/kWh.

2. In response to the Commission's specific query as to whether SECI has filed an application before the Appellate Tribunal for Electricity in Appeal No. 402 of 2017 (Solar Energy Corporation of India Limited v. Welspun Energy Private Limited and Ors.) stating that it shall not pursue the said Appeal in any manner that challenges the jurisdiction of the Commission under Section 79 of the Electricity Act, 2003 as submitted by SECI in Petition No. 340/AT/2019, learned senior counsel for the Petitioner confirmed that SECI has already filed such affidavit before the APTEL and copy of the same would be placed on record immediately.

3. After hearing the learned senior counsel for the Petitioner, the Commission directed the Petitioner to place on record the affidavit filed by it before the APTEL in the Appeal No. 402 of 2017 by 17.1.2020.

4. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

